

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY: BRIJENDRA SINGH V/S ZEUS MEDIHEALTH CARE PVT. LTD.

SECTION : 7 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : SH. ANIL KUMAR, PCS.

COUNSEL FOR RESPONDENT : SH. SHIVAM SHUKLA, ADV.

CP NO.(IB) 187/ALD/2019, IA NO. 189/2021

The matter was taken up today through Video Conferencing.

Heard Sh. Anil Kumar, PCS for the Petitioner and Sh. Shivam Shukla, Advocate for the Respondent through video conferencing.

Ld. Counsel for the Applicant has filed IA No. 189/2021 with a prayer to allow withdrawal of CP NO.(IB)187/ALD/2019, which has not been opposed by the Ld. Counsel for the Respondent.

It is contended that the applicant and the respondent have entered into the settlement agreement dated 20.02.2021, copy of which has been appended as annexure no. 2 to the present application, according to which it has been agreed between the parties that the applicant shall receive Rs.3,62,00,000/- through demand draft from the Corporate Debtor towards full and final settlement in respect of the claim.

It is further contended that pursuant to the aforesaid agreement, the Corporate Debtor has released the aforesaid payment in favour of the applicant and therefore, the application is being moved.

After hearing Ld. Counsel for the parties and as a matter has been amicably settled between the parties vide the settlement agreement dated 20.02.2021 and the amount has been settled, being paid off, no useful purpose would be served in keeping the proceeding pending in the matter, thus, the present petition is dismissed as withdrawn.

No order as to costs.

- Sd -

Dated : 13.07.2021

JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)